

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-338/ND/2017

In the matter of :

M/s. Maktech. Auto (P) Ltd.

... PETITIONER

Vs.

Union of India & Anr.

... RESPONDENT

SECTION :

Under Section 252

Order delivered on 17.10.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)


For the Petitioner /Op. Creditor : Mr. Mohit Kumar Gupta, Advocate  
For the Respondent/Corporate Debtor : -  
For the R.D (N) : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Ld. representative for the RD/ROC is also present and takes notice of the petition filed and seeks some time to file reply to this petition. 4 weeks time is granted for this purpose. Respondent to serve a copy of the reply in advance to the petitioner. Petitioner will file its rejoinder, if any, within a period of two weeks thereafter.

List on 29.11.2017.

Surjit  
17.10.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)